

[Mr. Speaker]

Does the hon. Member want to take all those 17 minutes himself or does he want to give some time to the other Member from his party also who wants to speak ?

SHRI P. M. MEHTA : I want to give some time to the other Member from my party also.

MR. SPEAKER : The hon. Member may continue his speech next time when the debate is resumed. Today, after lunch, we are going to have Private Member's business. So, he may speak on the next day, that is Monday. Meanwhile, he will have enough time to think about other matters also.

13.00 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock*

The Lok Sabha re-assembled after lunch at Fourteen of the Clock.

[MR. DEPUTY-SPEAKER IN THE CHAIR]

# CONSTITUTION (AMENDMENT) BILL \*

*(Omission of article 314)*

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI CHINTAMANI PANIGRAHI : I introduce the Bill.

# CONSTITUTION (AMENDMENT) BILL \*

*Omission of articles 291 and 362 and amendment of article 366*

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI CHINTAMANI PANIGRAHI : I introduce the Bill.

14.05 hrs.

# HEALTH (PERIODICAL MEDICAL CHECK-UP OF MEMBERS OF PARLIAMENT) BILL \*

श्री धनुषा प्रसाद मंडल (समस्तीपुर) :

उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि संसद सदस्यों की अखिल भारतीय चिकित्सा शिक्षण संस्था, नई दिल्ली में समय समय पर चिकित्सीय परीक्षा तथा तत्संबन्धित मामलों का व्यवस्थापक कार्यालय के विशेषक को पुनः स्थापित करने की धनुषा की आज्ञा ।

\* Published in Gazette of India Extra ordinary, Part II, section 2 dated 28-5-71.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the Medical check-up of the members of Parliament from time to time at the All India Institute of Medical Sciences, New Delhi, and for matters connected therewith."

*The motion was adopted.*

श्री यमुना प्रसाद मण्डल : मैं विधेयक को पुरःस्थापित करता हूँ।

HEALTH (PERIODICAL MEDICAL CHECK-UP OF PRESIDENT AND PRIME MINISTER OF INDIA) BILL \*

श्री यमुना प्रसाद मण्डल (समस्तीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के राष्ट्रपति और प्रधान मंत्री की अखिल भारतीय शिक्षा विज्ञान संस्था, नई दिल्ली में समय समय पर शिकित्सीय परीक्षा तथा तत्संबन्धित मामलों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill to provide for the medical check-up of the President and the Prime Minister of India from time to time at the All India Institute of Medical Sciences, New Delhi and for matters connected therewith."

*The motion was adopted.*

श्री यमुना प्रसाद मण्डल : मैं विधेयक को पुरःस्थापित करता हूँ।

14.08 hrs.

CONSTITUTION (AMENDMENT) BILL \*

*(Amendment of Eighth Schedule)*

श्री यमुना प्रसाद मण्डल (समस्तीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान का और संशोधन करने वाले विधेयक को पुनःस्थापित करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

श्री यमुना प्रसाद मण्डल : मैं विधेयक को पुरःस्थापित करता हूँ।

PENSION AND OTHER AMENITIES FOR THE EX-MEMBERS OF PARLIAMENT BILL \*

श्री यमुना प्रसाद मण्डल (समस्तीपुर) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भूत-पूर्व संसद सदस्यों के लिए पेंशन तथा अन्य सुख-सुविधाओं का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाय।

SHRI S. M. BANERJEE (Kanpur) : I am sorry that I have to oppose this Bill. We have all sympathies with those Members who have not been re-elected. But at the present juncture when we cannot possible increase the wages of the Central

\* Published in gazette of India Extraordinary, Part II, section 2, dated 28-5-71.